

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 302 of 2013 in
DFR No. 1627 of 2013**

Dated : 25th October, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

State Load Despatch Center, Karnataka Appellant(s)

Versus

**Central Electricity Regulatory
Commission & Ors. Respondent(s)**

**Counsel for the Appellant(s): Mr. Anand K. Ganesan
Ms. Swapna Seshadri**

Counsel for the Respondent(s): Mr. Vishal Gupta

ORDER

**I.A. No. 302 of 2013
*(Appl. for condonation of delay)***

This is an Application to condone the delay of 44 days in filing the Appeal as against the Order dated 01.05.2013.

As correctly objected by the learned counsel for the Respondent No.2 to the condonation of delay, the reasons given for the delay are not satisfactory.

However, we deem it appropriate to condone the delay on payment of adequate costs. Accordingly, the Applicant/Appellant is directed to

pay the cost of Rs.50,000/- (Rupees fifty thousand only) to a charitable organization, namely, "**Dr. Ruhi Foundation School, Village: Gheja, Sector-93, NOIDA, A/C. (TRUST), payable to SAIDEEP DR. RUHI FOUNDATION, A/c No. 952663443**" within three weeks.

After receiving the compliance report, the Registry is directed to number the Appeal and post for Admission on **18.11.2013**

(Rakesh Nath)
Technical Member
ts/ss

(Justice M. Karpaga Vinayagam)
Chairperson